

lake in Orissa from far off places like Siberia etc.;

(b) whether there is a need to give proper protection to these migratory birds; and

(c) if so, the details of steps taken by the Government in this regard?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROUTRAY): (a) and (b). Yes, Sir.

(c) Steps taken to give proper protection to the migratory birds coming to the Chilka Lake include:—

- i) The state Government of Orissa have declared the Chilka lake a prohibited for shooting birds under Section 37 of the Wildlife (Protection) Act, 1972 and in addition have declared the 'Nalaban' area, where the bird concentration is maximum as a Wildlife sanctuary under this Act.
- ii) The State Government have deployed staff to protect the Chilka Lake from poaching and other disturbances.
- iii) Under the Centrally Sponsored Scheme "Assistance for development of Sanctuaries" an amount of Rs. 3.50 lakhs was sanctioned in 1988-89 as central assistance for development of the Chilka Sanctuary.
- iv) The Chilka Lake has been identified by Government of India as one of the sixteen wetlands in the country for conservation and preparation of management action plans. During 1988-89 and 1989-90, a sum of Rs. 18.15

lakhs has been sanctioned by Government of India to the State Government for control of soil erosion, habitat improvement of the Nalaban area, environmental education awareness and establishment of environmental information data base.

Women's Development Corporations

7775. **SHRIMATI J. JAMUNA:** Will the **PRIME MINISTER** be pleased to state the allocation made for 1990-91 for the development of Women Development Corporations, State-wise?

THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF WELFARE (SHRIMATI USHA SINHA): Under the scheme of Women Development Corporations, an allocation of Rs. 1.00 crore has been made during 1990-91. The Government of India contributes upto 49% of the share in equity keeping in view the contributions made by the State Government to the Share Capital from time to time. No State-wise allocations are made.

Admissions in Senior Navyug School

7776. **KUMARI UMA BHARATI:** Will the **PRIME MINISTER** be pleased to state:

(a) whether the students of NDMC Junior Navyug Schools who obtained more than 60 per cent marks in their Class V Examination are entitled to direct admission to Class VI in Senior Navyug Schools;

(b) whether it is also a fact that the students of NDMC Junior Navyug Schools who have obtained more than 60 per cent marks in their Class V Examination conducted by NDMC Board for academic year 1989-90 are denied direct admission to Class VI of Senior Navyug Schools this year;

(c) whether it is also a fact that such students are being asked to reappear in open competition for securing admission to Class VI in NDMC Senior Navyug Schools;

(d) if so, the reasons therefor; and

(e) the steps Government propose to ensure direct admission to Senior Navyug Schools (Class VI) to those students who have passed NDMC Board Examination for 1989-90 as per existing policy for 1989-90 academic year and whether there is any proposal to upgrade all the Junior Navyug Schools upto 12th standard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) According to the information furnished by New Delhi Municipal Committee all students of four NDMC Navyug Schools who have passed Class V Examination irrespective of the marks obtained are entitled for direct admission to Class VI in their respective schools.

(b) Does not arise.

(c) The students of NDMC Junior Navyug Schools mentioned above will get admitted in Class VI in their respective schools only without any open competition. The Question of asking them to reappear in open competition for securing admission in Class VI in Senior Navyug Schools, therefore, does not arise. However, the admission in Senior Navyug School at Sarojini Nagar, running classes VI to Senior Secondary level, is done through open competition.

(d) Does not arise.

(e) There NDMC Junior Navyug Schools have been upgraded to the middle standard with the addition of class VI this year. For the time being, there is no proposal to upgrade them beyond Class VIII, since Class VI has

been added to them from 1990-91 only.

Retrieving of Articles in Sikh Guru and Rulers from Foreign Countries

7777. S. ATINDER PAL SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether Government have ascertained about such articles/mementos as were taken away by foreigners from Punjab before Independence;

(b) whether Government have prepared a list of such articles belonging to Sikh Gurus and rulers;

(c) if so, the details thereof and if not, when such a list is likely to be ready;

(d) whether various Sikh organisations have appealed to Government to bring back the 'Kalgī' and sword of Guru Govind Singhji and the personal chair and Kohinoor diamond of Maharaja Ranjit Singh; and

(e) if so, the steps proposed to be taken by Government to retrieve these articles?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) to (c). No list of articles/mementos, which were taken away by the foreigners from Punjab is available with the Archaeological Survey of India. Preparation of such a list of articles taken away by the foreigners from Punjab including those belonging to Sikh Gurus and rulers before Independence is also not feasible. However, the question of certain specific items have been looked into by the Central Government and the Government of Punjab from time to time. In fact, six relics were brought back from UK to India in 1966.

(d) and (e). A memorandum was received from the Secretary, Shiromani Gu-